

Amendment to the Orissa Land Reforms Act

*209. SHRI LAKSHMANA MAHA-PATRO: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government are aware that the Orissa Land Reforms Act was amended during the last days of the dissolved Orissa Legislative Assembly; and

(b) whether there is a proposal under Government's consideration to undo this piece of legislation by bringing forward an amending bill in Parliament?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH):

(a) and (b) A Bill to amend the Orissa Land Reforms Act, 1960, was passed by the Orissa State Legislature. Since the bill has not yet received the President's assent, the question of amending it through an Act of the Parliament does not arise.

*210. [Transferred to the 25th March, 1980]

Utilisation Capacity of the Telephone Exchanges in Delhi

*211. SHRI SANTOSH KUMAR SAHU:

SHRI DHARAM CHAND JAIN:

SHRI GIAN CHAND TOTU:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) What is the utilised capacity of each of the Telephone Exchanges in Delhi, giving the number of telephones exchange-wise;

(b) what is the corresponding number of junctions available for 193

complaints Service in these exchanges;

(c) whether it is a fact that even in exchanges with larger number of connections, there is only one junction for 193 resulting in non-attendance of calls by operators for a long time; and

(d) whether it is also a fact that for days together complaints for defective telephones remain unattended; if so, what steps Government propose to take to remedy the situation.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN):

(a) The number of telephone connections working, at each telephone exchange of Delhi is given in Annexure-I. (See below).

(b) The fault repair service in Delhi is decentralised to various exchanges. The number of junctions provided at various exchanges is also given at Annexure I.

(c) No, Sir.

(d) There are three types of complaints and faults:

(i) relating to exchange itself;

(ii) relating to overhead wires and subscriber's instruments; and

(iii) underground cables.

The first category is generally attended to immediately, throughout the day. The second category is attended to immediately, if received early in the day. The fault may be carried over to next day if complaint is received late in the afternoon. The third category of complaints takes sometime for being attended to as the point of defect has to be identified and a number of operations are involved. About 10 per cent of total faults belonging to the last category take a few days' time.